Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/82-ALC4/2014 **MEETING DATE** : 26.11.2014
But actually held on 01.12.2014

The Meeting No. 11/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 26.11.2014 but actually held on 01.12.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC

The committee went through the minutes of earlier NC –III meeting No. 10/82 scheduled for 12.11.2014 but actually held on 13.11.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. B-102	M/s Rohan Exports India Ltd. & M/a Mahesh Raj Chemicals Ltd. .
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/83/162/00654/AM12/DES-III
Appeals filed	Against order of the Jt. DGFT, Ahmedabad in pursuance of order dated 20.01.2010 of the Hon'ble High Court of Gujarat.
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting it has been found that despite repeated reminders the Institute of Chemical Technology Mumbai, has not given their opinion as to whether the export product "4, 4 Diamino Sulfanilide " is manufactured only of purity 93% on commercial scale. Further, whether the product always contained 7% or more of impurities. It was also decided to remind the Department of C&PC to take appropriate action and furnish their comments as the case has been pending for long. The case is deferred for 22.12.2014	

Case No. B-103	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.11/AM15 dated – 01.12.2014	F. No.01/82/50/00557/AM13/DES-III

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशालय विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	adv. Lic. No. 0310701405 dated 10.07.2012
Decision: The case was withdrawn as a decision in the matter had already been taken in 5/82 meeting held on 25.07.2014.	

Case No. B-104	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.11/AM15 dated – 01.12.2014	F. No.01/82/50/256/AM13/DES-III F. No.01/82/50/261/AM13/DES-III F. No.01/82/50/260/AM13/DES-III F. No.01/82/50/255/AM13/DES-III F. No.01/82/50/928/AM12/DES-III
	adv. Lic. No. 0310694731 dated 15.05.2012 adv. Lic. No.0310694936 dated 16.05.2012 adv. Lic. No. 0310694925 dated 16.05.2012 adv. Lic. No. 0310694706 dated 15.05.2012 adv. Lic. No. 0310642739 dated 18.07.2011
Decision: It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.	

Case No. B-105	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.11/AM15 dated – 01.12.2014	F. No.01/82/50/00556/AM13/DES-III F. No.01/82/50/00001/AM13/DES-III F. No.01/82/50/01173/AM13/DES-III
	adv. Lic. No. 0310701402 dated 10.07.2012 adv. Lic. No. 0310688849 dated 30.03.2012 adv. Lic. No. 0310721416 dated 18.01.2013
Decision: The case was withdrawn as a decision in the matter had alreadybeen taken in 5/82 meeting held on 25.07.2014.	

Case No. B-106	M/s. INDIAN IMMUNOLOGICALS LTD
Meeting No.11/AM15 dated – 01.12.2014	F. No. 01/82/050/00902/AM14/DES-III
RLA F.No. 09/24/040/00345/AM14	Adv.lic.No. 0910057931 dated 15.10.2013
Decision :It was decided to defer the case for 10.12.2014 for comments of Department of Biotechnology.	

Case No. B-107	M/s Aarti Drugs Ltd.
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/82/050/427/AM13/DES-III
RA. No. 03/81/040/241/AM13 RA No. 03/81/040/00072/AM14	Adv. Lic. No. 0310714511 dt. 07.11.2012 Adv. Lic. No. 0310737543 dt. 13.06.2013

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: It was decided to give last reminder to the firm to furnish relevant portion of British Pharmacopeia to show that 2-Thiophene Ethylamine and Thiophene-2-Ethanol are one and the same. The case was deferred for 22.12.2014.

Case No. B-108	M/s Techno Drugs & Intermediates(P)
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/83/050/00530/AM07/DES-III
RLA's File no. 03/95/040/00486/AM07	Adv. Lic. No. 0310392619 dt. 02.08.2006

Decision: It was decided to give last reminder to the firm to furnish the following technical details:

1. Details of manufacturing process of the Phenol with chemical equations, molecular formulae, molecular weights. You have enclosed details of Sodium Picosulphate along with the application.
2. Technical literature in support of yield claimed.
3. Norms approved in your favor in the past for export of per kg of export item i.e. Bisphenol from Pyridine-2 Aldehyde.
4. Production of export item – Biphenyl and corresponding consumption of each input in past.

The case was deferred for 22.12.2014.

Case No. B-109	M/s Scott-Edil Pharma Ltd.
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/82/050/00222/AM14/DES-IIIs
R.A F. No. 22/24/040/00015/AM14	Adv. Lic. No. 2210013866 dt. 17.05.2013
Decision :It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.	

Case No. B-110	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA's File no. 24/24/040/00009/AM11 RLA's File no. 24/24/040/00014/AM11	Adv. Lic. No. 2410029974 dt. 27.10.2010 Adv. Lic. No. 2410030871 dt. 27.10.2010
Decision: It was decided to remind the Department of Petrochemicals to furnish their comments. The case is deferred 12.06.2014.	

Case No. B-111	M/s Coral Labs Ltd.
Meeting No.11/AM15 dated – 01.12.2014	F.No. 01/82/162/00275/AM14/DES-III
Decision :It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.	

महानिदेशक
Director General
विदेश व्यापार
Directorate General
वाणिज्य विभाग/Departm
उद्योग भवन,
Udyog Bhawan,

4

1	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

2	**Case No.:196/10/82-ALC4/2013**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish the following information: 1. Technical specifications, % composition (by weight), alongwith specific end use/application and the copy of export order for the export product i.e. Polysocyanate Solution-75% solid may be furnished. 2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 3. Detailed manufacturing process along with balanced chemical reactions indicating %yield/wastages along with technical justification for wastages at each stage and also on each of the raw material may be furnished. 4. Complete material balance indicating input and output material at each stage of manufacturing process. 5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. 6. Any other relevant information. The case was deferred for 22.12.2014			

3	**Case No.:44/20/82-ALC4/2013**	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:22.12.2014
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

4	**Case No.:30/13/82-ALC4/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0210177518	Defer

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00365/AM13/	:02/24/040/00029/AM13/	14.05.2012	Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

5	**Case No.:18/20/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:22.12.2014

Decision : It was decided to call from the firm copy of relevant DML showing composition of the export product.
The case was deferred for 22.12.2014.

6	**Case No.:19/20/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/04/2014-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Gabapentin, 600 MG and 800MG Tablets

S.NO.	Import Items	For export of 1 No. Tablet	
		600mg Tablets	**800 mg** Tablets
1	GABAPENTIN	612.0 mg	816.0
2	MANNITOL	75.375	100.50
3	COPOVIDONE	37.54	50.0
4	POVIDONE K 30	26.25	35.0
5	LOW SUBSTITUTED HYDROXYPROPYL CELLULOSE	41.25	55.0
6	MAGNESIUM STEARATE	12.24	16.32
7	150 WHITE HDPE BOTTLE	**Relevant, as per packing policy**	
8	CRC WHITE CAP 38 MM		
9	750 CC WHITE HDPE BOTTLE		
10	NCRC WHITE CAP 53 MM		
11	225 CC WHITE HDPE CRC BOTTLE		
12	CRC WHITE CAP 45 MM		
13	950 CC WHITE HDPE BOTTLE		
14	DESICANT CANISTER 2 G		

RA may take appropriate action as per the decision of Norms Committee.

7	**Case No.:4/20/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510333154	Defer

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशक महानिदेशालय विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00615/AM13/	:05/24/040/00323/AM12/	30.08.2012	Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

8	**Case No.:40/15/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:
	Decision : Withdrawn, as the case is already approved in 8/82 meeting dated 25.09.2014			

9	**Case No.:3/23/82-ALC4/2012**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/145/2013-PI(Norms) dated 01.12.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Omeprazole Pellets 8.5%	1 kg	1.	Omeprazole	0.08585
		2.	Mannitol	0.085
		3.	Hydroxy Propyl Methyl Cellulose E5 (HPMC)	0.055
		4.	Methacrylic Acid Co-polymer Dispersion (L-30D) (30% Dispersion) in liquid.	0.397
		5.	Titanium Dioxide	0.011

RA may take appropriate action as per the decision of Norms Committee.

10	**Case No.:19/1/82-ALC4/2013**	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:22.12.2014
	Decision: It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

11	**Case No.:112/33/82-ALC4/2012**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of			

निदेशालय महानिदेशक वाणिज्य विभाग उद्योग भवन, नई दिल्ली
Dy. Director General of Directorate General of Commerce Department of Commerce Udyog Bhawan, New Delhi

7

IPP.

	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:22.12.2014
12	**Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/160/2014-PI(Norms) dated 26.11.2014, mentioned that they have examined the case and noted that the firm has stated that they will be importing Clexane 60 mg injection from their group of company in France and after carrying out certain relabeling and repacking export the injections to Sri Lanka Govt. Agencies. No wastage claimed. Since there is no manufacturing activity involved except certain relabeling and repacking. It was decided to call NOC from DCGI. The case was deferred for 22.12.2014.			

	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
13	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm a copy of Master batch Formula duly certified by Quality –Control In charge. The case was deferred for 22.12.2014.			

	Case No.:13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
14	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:22.12.2014
	Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 22.12.2014.			

	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
15	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application again to department of |Pharma for their comments. The case was deferred for 22.12.2014			

	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
16	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:22.12.2014
	Decision : Reply received from the firm does not relate to the present case under reference, import item Betamethasone Dipropionate USP. It was decided to give last reminder to the firm.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

to furnish the following technical details:
(a) Net weight of the cream in each tube.
(b) Detailed working on arriving at the norms applied by the firm
The case was deferred for 22.12.2014.

17	**Case No.:151/33/82-ALC4/2012**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

18	**Case No.:7/3/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments. The case was deferred for 22.12.2014			

19	**Case No.:4/4/82-ALC4/2013**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Chemicals and Petrochemicals.			

20	**Case No.:79/1/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of IPP.			

21	**Case No.:31/8/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:22.12.2014
	Decision : It was decided to give last reminder to the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case was deferred for 22.12.2014.

22	**Case No.:32/8/82-ALC4/2013**	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:22.12.2014
	Decision : It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 22.12.2014.			

23	**Case No.:57/10/82-ALC4/2013**	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:22.12.2014
	Decision : It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 22.12.2014.			

24	**Case No.:6/10/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 22.12.2014.			

25	**Case No.:33/2/82-ALC4/2013**	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:22.12.2014
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 22.12.2014			

26	**Case No.:117/10/82-ALC4/2013**	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Reject**
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

27	**Case No.:71/4/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:11/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार
उप महानिदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

70

			26.11.2014	
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

28	**Case No.:120/10/82-ALC4/2013**	Party Name:MEHTA API PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish the following information: 1. Stepwise yield on molar basis for each step of manufacturing process. 2. Material balance for each step. 3. Copy of Technical Literature in support of yield claimed 4. Requirement of Calrithromycin Oxime per kg of clarithromycin. (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 22.12.2014			

29	**Case No.:3/3/82-ALC4/2013**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Apporved**
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 03/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Midazolam Maleate	1 Kg.	1.	2-Aminomethyl-7-Chloro-2,3-Dihydro-5(2-Flurophenyl)1h-1,4-Benzodlioazepine Dimaleate triethyl ortho acetate	2.52 kg
		2.	Triethyl Ortho Acetate	1.18 kg

RA concerned may take further necessary action as per above decision of NC.

30	**Case No.:43/10/82-ALC4/2013**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

31	**Case No.:18/7/82-ALC4/2014**	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910055914	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार महानिदेशालय
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00662/AM15/	:09/24/040/00624/AM13/	02.05.2013	Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:6/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
32	HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date:0910055932 03.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Reject**
33	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:22.12.2014
34	**Decision :** It was decided to remind the firm to furnish the following information: 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 22.12.2014			

	Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
35	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:10/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
36	HQ File :01/82/050/00654/AM15/	RLA File :09/24/040/00059/AM14/	Lic.No/Date:0910056003 16.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

37	**Case No.:11/7/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00655/AM15/	RLA File :09/24/040/00062/AM14/	Lic.No/Date:0910056024 17.05.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

38	**Case No.:52/13/82-ALC4/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

39	**Case No.:8/7/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00652/AM15/	RLA File :09/24/040/00049/AM14/	Lic.No/Date:0910056039 17.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

40	**Case No.:12/7/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00656/AM15/	RLA File :09/24/040/00060/AM14/	Lic.No/Date:0910056017 17.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

41	**Case No.:14/6/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

42	**Case No.:12/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

43	**Case No.:207/10/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments Petrochemical Division of Department of C&PC			

44	**Case No.:71/10/82-ALC4/2013**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application again to department of Pharma for their comments. The case was deferred for 22.12.2014.			

45	**Case No.:133/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date:0310736138 30.05.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

46	**Case No.:225/10/82-ALC4/2013**	Party Name:APEX HEALTHCARE LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/90/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Meloxicam	1 kg	1	Sodium Saccharin	1.40
		2	Dimethyl Formamide	0.616
		3	Iso Propyl Alcohol	1.286
		4	Sodiummetal	0.32
		5	Methanol	1.17
		6	Propionaldehyde	0.47
		7	Thiourea	0.54
		8	O-Xylene	2.72

RA concerned may take further necessary action as per above decision of NC.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

47	**Case No.:96/10/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

48	**Case No.:40/12/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

49	**Case No.:23/12/82-ALC4/2013**	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/648/2013-PI(Norms) dated 28.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CAN-C EYE DROPS	Number	1.	N-ACETYL-CARNOSINE	0.051 gm / 5ml vial

RA concerned may take further necessary action as per above decision of NC.

50	**Case No.:22/12/82-ALC4/2013**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

51	**Case No.:19/13/82-ALC4/2013**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm the following technical details:			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशक व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Technical specification % composition (by weight) along with specific end use/application and use/application and the copy of export order for the export product i.e. Hardener for water based Polyurethane Adhesive may be furnished.
2. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated
3. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.

The case was deferred for 22.12.2014

52	**Case No.:111/10/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of IPP.			

53	**Case No.:203/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014			

54	**Case No.:204/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014			

55	**Case No.:64/13/82-ALC4/2013**	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish the following technical details			

NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Complete technical details as per Appendix 33. Copy of technical literature in support of yield envisaged in the process past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities. The case was deferred for 22.12.2014.

56	**Case No.:41/13/82-ALC4/2013**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish the following technical details: 1. Copy of valid Drug Manufacturing Licence along with list of approved items showing the composition of export product. 2. The firm has given license for the import of 1000 kg Indomethacin from China. Justification for claiming import of indomethacin Mixed Pellet 53% may be furnished. 3. COA from Foreign Supplier for the import of Indomethacin Mixed Pellet 53%. The case was deferred for 22.12.2014			

57	**Case No.:44/12/82-ALC4/2013**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:22.12.2014
	Decision : Reply received from the firm and sent to Department of Pharma for their comments. The case is deferred for 22.12.2014.			

58	**Case No.:28/13/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:22.12.2014
	Decision : It was decided to request the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.			

59	**Case No.:46/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:26.11.2014
	Decision : It was decided to send a copy of application again to department of |Pharma for their comments. The case was deferred for 22.12.2014.			

60	**Case No.:24/17/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0910056902	Defer Date:

NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00886/AM14/	:09/24/040/00180/AM14/	25.07.2013	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/86/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed kg/kg
2-Ethoxy-1{[2-(1-triphenylmethyl-1H-tetrazol-5-yl) biphenyl-4-yl] methyl} benzimidazole-7-carboxylic acid (CAN-O)	1 kg	1.	3-Nitro phathalic acid	0.978
		2.	Acetone	0.572
		3.	Acetonitrile	0.835
		4.	4-bromomethyl biphenyl-2-carbonitrile	1.02
		5.	Dimethyl formamide	0.915
		6.	Tri n-butyl tin chloride	1.39
		7	Iso propyl alcohol	0.406
		8	Methanol	9.915
		9	Methylene chloride	13.260
		10	Tertiary butanol	1.33
		11	Tetra ethyl ortho carbonate (TEOC)	0.793
		12	Toluene	3.337

RA may take appropriate action as per the decision of Norms Committee.

61	**Case No.:43/12/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

62	**Case No.:61/14/82-ALC4/2013**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:22.12.2014

Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 22.12.2014.

63	**Case No.:22/13/82-ALC4/2013**	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:22.12.2014

Decision : It was decided to call from the a copy of Drug Manufacturing Licence for the export product. The case was deferred for 22.12.2014.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64	**Case No.:10/17/85-ALC3/2013**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the a copy of Drug Manufacturing Licence for the export product. The case was deferred for 22.12.2014.			

65	**Case No.:47/14/82-ALC4/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

66	**Case No.:4/4/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00252/AM15/	RLA File :04/24/040/00107/AM14/	Lic.No/Date:0410148932 23.08.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.			

67	**Case No.:116/14/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:22.12.2014
	Decision : it was decided to call from the firm following information: I) Complete description of export product showing the content of API in the Injection, and II) Copy of relevant DML along with the list of approved items. The case was deferred for 22.12.2014.			

68	**Case No.:53/14/82-ALC4/2013**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:22.12.2014
	Decision :it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

69	**Case No.:2/12/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:22.12.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014

70	**Case No.:56/14/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:22.12.2014

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014

71	**Case No.:11/15/82-ALC4/2013**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:26.11.2014

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/287/2011-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
2-(N,N-DIMETHYLAMINO)-2-PHENYL-1-BUTANOL	1Kg	1	PROPIOPHENONE	2.10
		2	METHANOL	2.88
		3	SODIUM CYANIDE	0.768
		4	CAUSTIC SODA FLAKES	1.00
		5	DIMETHYL SULPHATE	1.019
		6	FORMALDEHYDE	0.66
		7	SYNHYDRIDE / VITRIDE	2.412

RA concerned may take further necessary action as per above decision of NC.

72	**Case No.:33/16/82-ALC4/2013**	Party Name: HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:22.12.2014

Decision : It was decided to request the firm to furnish the following information :

i) Stepwise chemical reactions showing correct Molecular weight of each input reactant & output product and % yield on molar basis.
ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm.

The case was deferred for 22.12.2014.

73	**Case No.:55/4/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014	**Status: Approved**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		26.11.2014	
HQ File :01/82/050/00303/AM15/	RLA File :22/24/040/00044/AM14/	Lic.No/Date:2210014211 12.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/274/2014-PI(Norms) dated 30.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74
		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
74	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application again to department of |Pharma for their comments. The case was deferred for 22.12.2014.			

75	**Case No.:35/15/82-ALC4/2013**	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2014	**Status:Deffered and Re-indexed**

NIRMAL KUMAR
निदेशक एवं महानिदेशक विदेश व्यापार
उप महानिदेशक
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			26.11.2014	
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:22.12.2014
	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014			

	Case No.:26/4/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00274/AM15/	RLA File :05/24/040/00212/AM14/	Lic.No/Date:0510365650 16.09.2013	Defer Date:
76	**Decision :**Committee considered the case as per agenda and in consultation with technical authority present in the meeting, it was decided to ratify norms as per SION A-1931 as details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Volini Gel 30 gm (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Racementhol	1.53 gm/30 gm tube

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
77	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014			

	Case No.:18/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
78	HQ File :01/82/050/00266/AM15/	RLA File :04/24/040/00137/AM14/	Lic.No/Date:0410150092 19.09.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

	Case No.:48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
79	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/131/2014-PI(Norms) dated 09.10.2014 and in consultation with technical authority present in meeting, decided to			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
SOFT GELATIN CAPSULES VITAMIN A	number	1	VITAMIN A PALMITATE 1.7MIU/gm	30.0 mg/50,000 IU Capsule
		2	VITAMIN A PALMITATE 1.7MIU/gm	60.0 mg/100,000 IU Capsule
		3	VITAMIN A PALMITATE 1.7MIU/gm	120.0 mg/200,000 IU Capsule

RA concerned may take further necessary action as per above decision of NC.

80	**Case No.:48/15/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Reject**
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:

Decision : : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

81	**Case No.:62/17/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/60/2014-PI(Norms) dated 22.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Pantoprazole sodium sesquihydrate	1 kg	1.	2,5 Difluoro Methoxy-2mercapto-1H-Benzimidazole	0.80
		2.	2-Chloromethyl-3,4-Dimethoxy pyridine Hcl	0.80
		3.	Methylene chloride	7.00
		4	Diisopropyle ether	2.00

RA may take appropriate action as per the decision of Norms Committee

82	**Case No.:21/19/82-**	Party Name:GOPALDAS	Meet No/Date:11/82-	**Status:Deffered**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	ALC4/2013	VISRAM & CO.LTD.	ALC4/2014 26.11.2014	**and Re-indexed**
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:22.12.2014
	Decision :it was decided to remind the firm to furnish following technical details : 1. Export should be in No. Of Bottles and not in kgs. 2. The import item should match the description and type given in DML and be supported by Supplier's Brochure. 3. Net content of Cod Liver Oil (Type B), Both in quantitative and volumetic term, in each bottle of 170 m. 4. Copy of technical literature in support of density of import item. COA from foreign supplier may be given. The case was deferred for 22.12.2014.			

	Case No.:46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
83	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 22.12.2014.			

	Case No.:48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
84	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 22.12.2014.			

	Case No.:39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:22.12.2014
85	**Decision :**It was decided to remind the firm to furnish the following technical details: 1. Complete set of Application 2. Details of manufacturing process of 4 chlorobutylveratrate 60% solution in Methyl – Ethyl-Ketone with chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input. 7. Detailed calculations, arriving at the norms applied for. The case was deferred for 22.12.2014			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली

86	**Case No.:26/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:22.12.2014
	Decision : It was decided remind the firm to furnish following technical details : i) Molecular weight of each reactant and output product at each step of manufacturing process. ii) Yield calimed by the firm appears to be very low. Copy of Technical Litrature /Patent may be furnished in support of yield, claimed. iii) Past productin vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 22.12.2014.			

87	**Case No.:137/23/82-ALC4/2013**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm following information: I) Complete technical details as per Appendix 33. II) Past production vis-a-vis Actual consumption of Inputs for last three years duly certified by Central Excise Authorities. The case was deferred for 22.12.2014.			

88	**Case No.:37/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:22.12.2014
	Decision :it was decided remind the firm to furnish following information: I) Stepwise % yield on molar basis alongwith copy of technical literature in support of yield envisaged and molar ratio of Diethanolamine, and II) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities in respect of another Advance authorization taken by Matrix in 2010-11. The case was deferred for 22.12.2014.			

89	**Case No.:17/4/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:22.12.2014
	Decision : It was decided tocall following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product. The case is deferred for 22.12.2014.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

90	**Case No.:17/24/82-ALC4/2013**	Party Name:EYTAN LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

91	**Case No.:48/4/82-ALC4/2014**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date:0310755274 24.10.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

92	**Case No.:138/23/82-ALC4/2013**	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 22.12.2014.			

93	**Case No.:3/24/82-ALC4/2013**	Party Name:SANZYME LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of Biotechnology. The case deferred for 22.12.2014.			

94	**Case No.:36/19/82-ALC4/2013**	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

95	**Case No.:78/23/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Reject**
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

96	**Case No.:19/24/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/01218/AM14/	RLA File :09/24/040/00382/AM14/	Lic.No/Date:0910058170 08.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/240/2014-PI(Norms) dated 28.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Tert-butyl 2-((4R,6R)-6-(2-(-(4-flurophenyl)-5-isopropyl-3phenyl-4-(phenylcarbamyl) -1H-pyrrol-1-yl) -2,2-dimethyl -1,3 -dioxan-4-yl) acetate (Atorvastatin coupled compound N-2)	1 kg	1.	(4R,6R)-Tert-butyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (ATS 8)	0.588
		2.	Methanol	1.58
		3.	Cyclohexane	1.14
		4	Isopropyl alcohol	3.70

RA may take appropriate action as per the decision of Norms Committee

97	**Case No.:29/24/82-ALC4/2013**	Party Name:ATGC BIOTECH PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01228/AM14/	RLA File :09/24/040/00275/AM14/	Lic.No/Date:0910058222 13.11.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

98	**Case No.:16/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/01215/AM14/	RLA File :09/24/040/00385/AM14/	Lic.No/Date:0910058218 13.11.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/222/2014-PI(Norms) dated 01.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

[A] **For Export of Rocuronium Bromide Injection 10mg/ml, 5ml Vial USP——————1No.**

S.No.	Import Item	Norms Applied	As per Central Excise	Batch Logsheet	Lowest of (2) to (4)

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	(1)	(2)	Certificate (3)	(4)	(5)
1	RCB Diol	71.5mg	As per SION		57.75mg
2	Glass Vials	1.064nos.	1.0617	1.0565	1.0565nos
3	Rubber Stoppers	1.076nos.	1.0832	1.0794	1.076nos
4	Seals, Plastic and Rubber	1.064nos.	1.048	1.0310	1.031nos
5	Sodium chloride BP	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol BP	0.000044lit			
7	Sodium hydroxide USP	0.0000001kg			
8	Hydrochloric USP	0.0000004lit			
9	Tubing, Plastic	0.000673lit			
10	Filters, Plastic	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor lla test kits	0.000101nos.			
13	Analytical columns	0.000022nos.			
14	Analytical guard columns	0.000022nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing matrials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

[B] **For Export of Rocuronium Bromide Injection 10mg/ml, 10ml Vial USP---------- 1No.**

S.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4) (5)
1	RCB Diol	142mg	As per SION		115.5mg
2	Glass Vials	1.07nos.	1.0927	1.0922	1.07nos
3	Rubber Stoppers	1.10nos.	1.1067	1.1053	1.10nos
4	Plastic Seals	1.05nos.	1.0643	1.0413	1.0413nos
5	Sodium chloride	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol	0.000044lit			
7	Sodium hydroxide	0.0000001kg			
8	Hydrochloric	0.0000004lit			
9	Tubing	0.000673lit			
10	Filters	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor lla test kits	0.000101nos.			
13	Analytical columns	0.000021nos.			
14	Analytical guard columns	0.000021nos.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Note:- These norms are specific to US FDA project. The higher norms for packing matrials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

99	**Case No.:26/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

100	**Case No.:28/24/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

101

Case No.:74/23/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date:0810126591 21.11.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/236/2014-PI(Norms) dated 30.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Amoxicillin and Clavulanate Potassium Tablet USP 625 mg	Number	1	Potassium Clavulanate Diluted with Microcrystalline Cellulose (1:1)	300.90 mg/625 mg tablet

RA concerned may take further necessary action as per above decision of NC.

102	**Case No.:140/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310758627	Defer

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/01187/AM14/	:03/95/040/00495/AM14/	21.11.2013	Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

103	**Case No.:101/23/82-ALC4/2013**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:22.12.2014
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

104	**Case No.:20/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

105	**Case No.:11/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/01210/AM14/	RLA File :09/24/040/00420/AM14/	Lic.No/Date:0910058351 26.11.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/218/2014-PI(Norms) dated 30.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product

Acetylcysteine Solution USP 200mg/ml(20%), 4ml vial USP

[A] **For Export of Acetylcysteine Solution 200mg/ml,(20%), 4 ml vial.**

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4) (5)
1	Acetylcysteine	880mg/vial	As per SION		880mg/vial
2	Vials Glass	1.064 nos.	1.1137	1.0912	1.064 nos.
3	Rubber Stoppers Rubber	1.076 nos.	1.1292	1.1069	1.076
4	Seals Plastic & Aluminium	1.064 nos.	1.0795	1.0499	1.0499
5	Droppers plastic	1.05 nos.	-	-	1.05
6	Filters Plastic	0.0003 nos.	-	-	Net to Net
7	Tubing Plastic	0.00067 foot	-	-	Net to Net

[B] **For Export of Acetylcysteine Soltion USP, 200mg/ml,(20%), 30ml vial USP**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4) (5)
1	Acetylcysteine	6.3 gm/vial	As per SION		6.30 gm/vial
2	Vials Glass	1.078 nos/vial	1.1261 nos	1.0782 nos	1.078 nos
3	Rubber Stoppers Rubber	1.0918 nos	1.1783 nos	1.134 nos	1.0918 nos
4	Seals Plastic & Aluminium	1.0693 nos	1.0763 nos	1.017 nos	1.0178 nos
5	Droppers plastic	1.05 nos	-	-	1.05 nos
6	Filters Plastic	0.0003 nos	-	-	Net to Net
7	Tubing Plastic	0.00067 foot	-	-	Net to Net

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

RA concerned may take further necessary action as per above decision of NC.

Case No.:32/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
HQ File :01/82/050/01231/AM14/	RLA File :09/24/040/00417/AM14/	Lic.No/Date:0910058353 26.11.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/218/2014-PI(Norms) dated 30.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product

Acetylcysteine Solution USP 200mg/ml(20%), 4ml vial USP

106

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4) (5)
1	Acetylcysteine	880mg/vial	As per SION		880mg/vial
2	Vials Glass	1.064 nos.	1.1137	1.0912	1.064 nos.
3	Rubber Stoppers Rubber	1.076 nos.	1.1292	1.1069	1.076
4	Seals Plastic & Aluminium	1.064 nos.	1.0795	1.0499	1.0499
5	Droppers plastic	1.05 nos.	-	-	1.05
6	Filters Plastic	0.0003 nos.	-	-	Net to Net
7	Tubing Plastic	0.00067 foot	-	-	Net to Net

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

107

Case No.:54/4/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: approved
HQ File :01/82/050/00302/AM15/	RLA File :22/24/040/00062/AM14/	Lic.No/Date:2210014403 27.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/274/2014-PI(Norms) dated 30.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74
		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item

RA may take appropriate action as per the decision of Norms Committee.

108

Case No.:77/23/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:22.12.2014

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.

109	**Case No.:94/23/82-ALC4/2013**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/349/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
CEFIXIME USP /BP/IP/EP Powder	1 kg	1.	7-AVCA (7-Amino-3-Vinyl-Cephalosporanic Acid)	0.571
		2.	Dimethyl Acetamide	1.65
		3.	MICA Ester	0.82
		4.	Ethyl Acetate	0.95
		5.	Methylene Chloride	3.84

RA may take appropriate action as per the decision of Norms Committee.

110	**Case No.:104/23/82-ALC4/2013**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

111	**Case No.:8/24/82-ALC4/2013**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/01207/AM14/	RLA File :09/24/040/00356/AM14/	Lic.No/Date:0910058405 29.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/239/2014-PI(Norms) dated 28.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	Sl. No.	Import Item	Qty. Allowed kg/kg
(2-Chloro-5-Iodo Phenyl)-(4-Fluorophenyl)-Methanone	1 kg	1.	Ethyl Anthranitrile	0.963
		2.	Potassium Iodide	0.713
		3.	Potassium Iodate	0.419

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		4.	Oxalyl Chloride	0.509
		5.	Fluoro Benzene	2.498

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:112/23/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:22.12.2014

Decision :Reply received from the firm and sent to Department of Pharmaceuticals on 03.12.2014.The case is deferred for 22.12.2014.

113	**Case No.:18/23/82-ALC4/2013**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:22.12.2014

Decision : It was decided tocall following technical details from the firm viz:-

(a) Complete technical details as per Appendix-33

(b) % content of Buffering Agent in Export Product.

The case is deferred for 22.12.2014.

114	**Case No.:146/23/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Petro chemical Division of Department of C&PC.

115	**Case No.:120/3/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00124/AM15/	RLA File :09/24/040/00416/AM14/	Lic.No/Date:0910058483 06.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/256/2014-PI(Norms) dated 30.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	Sl. No.	Import Item	Qty. Allowed kg/kg
RACTOPAMINE HCL	1 kg	1.	(RS)4-(2-amino-1-hydroxy ethyl) phenol hcl	0.77
		2.	4(4-hydroxy phenyl)2-butanone	0.91

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

116	Case No.:115/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: approved
	HQ File :01/82/050/00119/AM15/	RLA File :22/24/040/00068/AM14/	Lic.No/Date:2210014426 06.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/271/2014-PI(Norms) dated 11.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cephalothin for Injection	1 kg	1.	7-ACA	0.80
		2.	2-thiophene acetyl chloride	0.528
		3.	Sodium hydrogen Orthophosphate	0.32
		4.	Sodium hydroxide	0.32
		5.	Hydrochloric acid	Not an importable item
		6.	Sodium Carbonate	0.266
		7.	Activated carbon	0.100
		8.	EDTA	0.037
		9.	Ethyl acetate	2.35
		10.	Sodium Ethyl Hexanoate	0.480
		11.	Acetone	0.576
		12	Methylene Chloride	1.914
		13	Ethanol (Absolute)	1.00
		14	Sodium Bicarbonate	0.030
		15	Aluminium Bottle	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

117	Case No.:4/5/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00321/AM15/	RLA File :04/24/040/00198/AM14/	Lic.No/Date:0410152693 06.12.2013	Defer Date:22.12.2014

Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.

118	Case No.:47/4/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date:0910058477 06.12.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

Case No.:96/23/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: approved
HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:

119

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/146/2014-PI(Norms) dated 09.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
8-Chloro-11-Hidroxy-N-Methyl Piperidino Azatadine(L8)	1 kg	1.	3-chloro benzyl cyanide	1.82
		2.	Sodium methoxide	1.218
		3.	N,N-Dimethyl carbomyl chloride	2.233
		4.	N,N-Dimethyl formamide	0.05
		5.	Toluene	4.97
		6.	Methylene chloride	3.09
		7.	Aacetonitrile	0.63
		8.	Tetrahydrofuran	3.35
		9.	Isopropyl alcohol	2.12

RA may take appropriate action as per the decision of Norms Committee.

It was also decided to call Production and consumption data duly certified by Central Excise Authority through Pharmaexcil for revision of SION A-2409 for Loratiadine.

Case No.:137/3/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: approved
HQ File :01/82/050/00141/AM15/	RLA File :09/24/040/00427/AM14/	Lic.No/Date:0910058555 11.12.2013	Defer Date:

120

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/272/2014-PI(Norms) dated 30.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
(3-(5-fluoro-2-(4-(2-	1 kg	1.	5-fluorouracil	0.700

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

methoxy-ethoxy) phenylamino)-pyrimidin-4-yl amino)-phenyl)-carbamic acid tert butyl ester hcl		2.	2-methoxy ethanol	0.439
		3.	Dimethyl sulfoxide	4.545
		4.	Di-t-butyl dicarbonate	1.064
		5.	Methyl-t -butyl ether	3.60
		6.	Acetonitrile	1.143

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:141/3/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

122	**Case No.:9/23/82-ALC4/2013**	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:22.12.2014

Decision : It was decided to remind the firm to furnish the following information:

1. Separate weight of DI Ethylene Glycol, Fibres Glass String / Rope and Aluminium can in one number of final one number of export product i.e. AL cans with components may be furnished along with the copy of the export order.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Standard /Authentic technical literature in support of the raw material requirement formulation for the manufacture of export product.
6. You have applied for the import of aluminium foil/sheets as 1.30 kg/kg content in the Aluminium can which seems t be on gross weight basis and not on net content basis. The details of production of Aluminium cans and corresponding consumption of Aluminium foil/sheets may be furnished for the year 2012-13 and 2013-14.
7. The commercial sale value of the aluminium sheets scrap generated in the process may be furnished along with the documentary evidence. In addition, earlier NC decision for the import of Aluminium foil/sheets against the export of Aluminium can for your similar export product may also be furnished.
8. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
9. Any other relevant information.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case was deferred for 22.12.2014.

123	**Case No.:115/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:22.12.2014

Decision : It was decided remind the firm to furnish following technical details from the firm viz:-

(a) % content of Tabersonine in the imported seeds and its % recovery in each step.
(b) Content of other bye-products in the seeds, their % recovery and value.
(c) Copy of technical literature in support of (a) and (b).
(d) Past production of Vinpocetine vis-avis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities.

The case is deferred for 22.12.2014.

124	**Case No.:139/3/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

125	**Case No.:83/23/82-ALC4/2013**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Qty Allowed
N-OCTYL CHLORIDE / 1-CHLORO OCTANE	1 kg	1	OCTYL ALCOHOL / N-OCTANOL	0.972 kg

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:7/18/82-ALC4/2013**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals.

127	**Case No.:33/3/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00037/AM15/	RLA File :09/24/040/00466/AM14/	Lic.No/Date:0910058622 17.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/286/2014-PI(Norms) dated 11.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty	S. No.	Import Item	Qty. Allowed kg/kg
Lisinopril	1 kg	1.	2,2,2-Trifluoro acetic acid	1.26
		2.	L-Lysine monohydrochloride	1.545
		3.	3-Benzoyl acrylic acid ethyl ester	0.85
		4.	Lithium hydroxide	0.184
		5.	L-Proline	0.927
		6.	N,N-Carbonyl diimidazole	0.400
		7.	Methylene Chloride	3.43
		8.	Acetone	7.00

RA may take appropriate action as per the decision of Norms Committee.

128	**Case No.:119/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00123/AM15/	RLA File :09/24/040/00470/AM14/	Lic.No/Date:0910058620 17.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/282/2014-PI(Norms) dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
DARUNAVIR AMORPHOUS	1 kg	1.	(2S,3S)-1,2-Epoxy-3-(BOC-amino)-4-phenyl butane	1.41
		2.	(3aS,6aR)-Tetrahydro-4-methoxy furo(3,4-b)furan-2-(3H)-one	0.44
		3.	Isobutyl amine	2.06
		4.	N,N-Disuccinimidyl carbonate	0.90

RA may take appropriate action as per the decision of Norms Committee.

129	**Case No.:98/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशालय व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00102/AM15/	RLA File :09/24/040/00448/AM14/	Lic.No/Date:0910058626 17.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 13.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Qty Allowed
NITRO BLUE (OR) JAROCOL BLUE 12	1 kg	1	VIOLET 1 4 D N,N-BIS-(2-HYDROXYETHYL)-2-NITRO-P- PHENYLENEDIAMINE	1.70 kg

RA may take appropriate action as per the decision of Norms Committee.

130

Case No.:39/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/189/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Qty Allowed kg/kg
CAFFEINE ANHYDROUS	1 kg	1	6-AMINO -1,3 DIMETHYL -5-NITROSO URACIL	1.34

RA may take appropriate action as per the decision of Norms Committee.

131

Case No.:85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:22.12..2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

132

Case No.:11/3/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:22.12.2014

Decision : In the light of written comments received from Department of Pharmaceuticals vide

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

their OM No. 35011/261/2014-PI(Norms) dated 26.11.2014, it was decided to call from the firm the following technical details:
i) Complete set of application
ii) Pack size of oral suspension.
iii) DML for export items showing composition of each export

The case was deferred for 22.12.2014.

133	**Case No.:142/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

134	**Case No.:144/3/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00148/AM15/	RLA File :09/24/040/00471/AM14/	Lic.No/Date:0910058728 26.12.2013	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 22.12.2014 .			

135	**Case No.:38/4/82-ALC4/2014**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date:0310763559 27.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

136	**Case No.:48/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

137	**Case No.:22/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:96/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
HQ File :01/82/050/00100/AM15/	RLA File :09/24/040/00481/AM14/	Lic.No/Date:0910058788 31.12.2013	Defer Date:

138

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/53/2014-PI(Norms) dated.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export Product : **Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS**

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4)
1	Adenosine	0.0132 gm/vial	N.A.	NIL	0.0132 gm/vial
2	Barrel Syringes (Glass)	1.28 Nos.	1.1095	NIL	1.1095 Nos.
3	V-OVS 10.6 Tip Caps (Plastic)	1.2942 Nos.	1.03 Nos.	NIL	1.03 Nos.
4	Plunger Stoppers (Rubber)	1.28 Nos.	1.1481	NIL	1.1481 Nos.
5	Plunger Rods (Plastic)	1.08 Nos.	1.03 Nos.	NIL	1.03 Nos.
6	Filters (Plastic)	Consumable, on Net to Net basis			
7	Tubing (Plastic)				
8	Reference Standards				

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:88/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:22.122014

139

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/254/2014-PI(Norms) dated 26.11.2014, it was decided to call from the firm following information:-

(a) % yield on molar basis for each step of manufacturing process
(b) Requirement and Recovery of solvent of each step.
(c) Copy of technical literature in support of yields envisaged in the process.
(d) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities

The case was deferred for 22.12.2014

140	Case No.:2/2/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:11/82-ALC4/2014	Status:Deffered and Re-indexed

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			26.11.2014	
	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

141	**Case No.:244/3/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

142	**Case No.:55/23/82-ALC4/2013**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

143	**Case No.:53/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

144	**Case No.:38/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00042/AM15/	RLA File :56/24/040/00036/AM14/	Lic.No/Date:5610003472 02.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

145	**Case No.:118/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department			

NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals.

146	**Case No.:186/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

147	**Case No.:193/3/82-ALC4/2014**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00197/AM15/	RLA File :09/24/040/00494/AM14/	Lic.No/Date:0910058829 06.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/317/2014-PI(Norms) dated 01.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Imatinib 100 mg	kg	1.	Imatinib Mesylate	121.858 mg/100 mg tabs
Imatinib 400 mg	kg	1	Imatinib Mesylate	487.431 mg/400 mg tabs

RA may take appropriate action as per the decision of Norms Committee.

148	**Case No.:2/22/82-ALC4/2013**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:22.12.2014

Decision : It was decided to remind the firm to furnish the following technical details:

- **i)** Complete and balanced chemical reaction showing molecular weight of input and out[put product
- **ii)** % yield on molar basis
- **iii)** Material balance for entire process
- **iv)** Bye-products recovered, if any.
- **v)** Copy of technical literature in support of yield envisaged in the reaction.
- **vi)** Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authority

The case is deferred for 22.12.2014.

149	**Case No.:37/3/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00041/AM15/	RLA File :22/24/040/00077/AM14/	Lic.No/Date:2210014502 07.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/274/2014-PI(Norms) dated 30.10.2014, it was decided to ratify the norms under Para 4.7 of

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74
		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item

RA may take appropriate action as per the decision of Norms Committee.

150	**Case No.:116/3/82-ALC4/2014**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00120/AM15/	RLA File :09/24/040/00402/AM14/	Lic.No/Date:0910058840 07.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

151	**Case No.:180/3/82-ALC4/2014**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals.

152	**Case No.:90/3/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00094/AM15/	RLA File :09/24/040/00468/AM14/	Lic.No/Date:0910058858 08.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/272/2014-PI(Norms) dated 30.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
(3-(5-fluoro-2-(4-(2-methoxy-ethoxy) phenylamino)-pyrimidin-4-yl amino)-phenyl)-carbamic acid tert butyl ester hcl	1 kg	1.	5-fluorouracil	0.700
		2.	2-methoxy ethanol	0.439
		3.	Dimethyl sulfoxide	4.545
		4.	Di-t-butyl dicarbonate	1.064
		5.	Methyl-t-butyl ether	3.60
		6.	Acetonitrile	1.143

RA may take appropriate action as per the decision of Norms Committee.

153	**Case No.:203/3/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:22.12.2014

Decision : It was decided to again send a copy of application to Department of Biotechnology. The case is deferred for 22.12.2014

154	**Case No.:200/3/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

155	**Case No.:134/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00138/AM15/	RLA File :04/24/040/00226/AM14/	Lic.No/Date:0410154220 13.01.2014	Defer Date:22.12.2014

Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

156	**Case No.:179/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00183/AM15/	RLA File :22/24/040/00079/AM14/	Lic.No/Date:2210014517 13.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/339/2014-PI(Norms) dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AZTREONAM FOR INJECTION	Number	1.	AZTREONAM FOR INJECTION USP (containing 780 mg of L-Argenine per gm of Aztreonam)	1.869 gm/20 ml vial

RA may take appropriate action as per the decision of Norms Committee.

157	**Case No.:196/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

158	**Case No.:40/4/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:26.11.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

159	**Case No.:202/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

160	**Case No.:198/3/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00202/AM15/	RLA File :09/24/040/00523/AM14/	Lic.No/Date:0910058953 16.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/268/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
1-(3-CHLORO PHENYL) PIPERAZINE HCL	1 kg	1.	META CHLORO ANILINE	1.0
		2.	ACETONE	0.64
		3.	MIX XYLENE	0.95

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:32/3/82-ALC4/2014	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00036/AM15/	RLA File :09/24/040/00519/AM14/	Lic.No/Date:0910058977 17.01.2014	Defer Date:

161 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/303/2014-PI(Norms) dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Orlistat Pellets 60%	1 kg	1.	Orlistat	0.606

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:103/3/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
162	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

	Case No.:22/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00424/AM15/	RLA File :03/94/040/00582/AM14/	Lic.No/Date:0310767101 21.01.2014	Defer Date:

163 **Decision :** Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg

RA may take appropriate action as per the decision of Norms Committee.

164	**Case No.:51/4/82-ALC4/2014**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce

HQ File :01/82/050/00299/AM15/	RLA File :07/24/040/00375/AM14/	Lic.No/Date:0710101518 22.01.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 37/82 meeting held on 08.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg
		2.	Trans Para Amino Cyclohexanol	0.80 kg
		3.	Sodium Borohydride	0.583 kg
		4.	Tetra Hydrofuran	2.15 kg
		5.	Methanol	2.58 kg
		6.	Methylene Dichloride	3.225 kg

RA concerned may take further necessary action as per above decision of NC.

165	**Case No.:21/3/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00025/AM15/	RLA File :22/24/040/00075/AM14/	Lic.No/Date:2210014543 23.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/263/2014-PI(Norms) dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ADENINE	1 kg	1.	RANEY NICKEL CATALYST	0.0325

RA may take appropriate action as per the decision of Norms Committee.

166	**Case No.:12/21/82-ALC4/2013**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:22.12.2014

Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 22.12.2014.

167	**Case No.:187/3/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:22.12.2014

Decision : It was decided to call following technical details from the firm viz:-

(a) % content of Tabersonine in the imported seeds and its % recovery in each step.

(b) Content of other bye-products in the seeds, their % recovery and value.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

(c) Copy of technical literature in support of (a) and (b).
(d) Past production of Vinpocetine vis-avis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities.

The case is deferred for 22.12.2014.

168	**Case No.:108/3/82-ALC4/2014**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

169	**Case No.:230/3/82-ALC4/2014**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00234/AM15/	RLA File :08/24/040/00474/AM14/	Lic.No/Date:0810128498 29.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

170	**Case No.:44/4/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:22.12.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 22.12.2014.			

171	**Case No.:209/3/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Re-indexed**
	HQ File :01/82/050/00213/AM15/	RLA File :09/24/040/00540/AM14/	Lic.No/Date:0910059127 30.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/293/2014-PI(Norms) dated 26.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Capecitabine	1 kg	1.	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine	1.19
		2.	N-Pentyl Chloro Formate	0.813
		3.	Methylene Chloride	4.20

RA may take appropriate action as per the decision of Norms Committee.

172	**Case No.:177/3/82-ALC4/2014**	Party Name:INDO AMINES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

173	**Case No.:223/3/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date:0310768632 30.01.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

174	**Case No.:206/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00210/AM15/	RLA File :09/24/040/00556/AM14/	Lic.No/Date:0910059129 31.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/309/2014-PI(Norms) dated 11.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ZIPRASIDONE HYDROCHLORIDE MONOHYDRATE	1 kg	1.	Activated Carbon	0.022
		2.	Chloroxindole OR 6-Chloro-5-(2-chloroethyl)-1,3-dihydro-2H-indole-2-one	0.976
		3.	Isopropyl alcohol	4.233
		4.	Methanol	6.736
		5.	Piperzine derivative OR 3-(1-Piperazinyl)-1,2-benzisothiazole hydrochloride	1.142
		6.	Tetrahydrofuran [THF]	16.690

RA concerned may take further necessary action as per above decision of NC.

175	**Case No.:165/3/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC			

176	**Case No.:111/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

177	Case No.:26/3/82-ALC4/2014	Party Name:MEDICEF PHARMA,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00030/AM15/	RLA File :22/24/040/00080/AM14/	Lic.No/Date:2210014587 04.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/259/2014-PI(Norms) dated October 2014, it was decided to ratify norms under Para 4.7 of HBP V1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	For export of 1 Million Tablet
Amoxicillin & Clavulanate Potassium Tablet USP 625 mg	Number	1.	Amoxicillin trihydrate	580.0 kg
		2.	Potassium Clavulanate Diluted (Pot. Clavulanate with Microcrystalline Cellulose 1:1, Bulk Non-Sterile)	137.86 kgA

RA may take appropriate action as per the decision of Norms Committee.

178	Case No.:27/3/82-ALC4/2014	Party Name:MEDICEF PHARMA,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00031/AM15/	RLA File :22/24/040/00081/AM14/	Lic.No/Date:2210014589 04.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/259/2014-PI(Norms) dated October 2014, it was decided to ratify norms under Para 4.7 of HBP V1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	For export of 1 Million bottle, 100ml Each
Amoxicillin & Clavulanate Potassium for oral Suspension BP 228.5mg	Number	1.	Amoxicillin Trihydrate	4820.605 kg
		2.	Potassium Clavulanate Diluted (Pot. Clavulanate with Silicon dioxide (1:1) Bulk Non-Sterile)	660.074 kg A
		3.	Glass bottle	Relevant, As per packing policy.
		4.	Screw Cap	

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

179	**Case No.:28/3/82-ALC4/2014**	Party Name:MEDICEF PHARMA,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00032/AM15/	RLA File :22/24/040/00082/AM14/	Lic.No/Date:2210014588 04.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/259/2014-PI(Norms) dated October 2014, it was decided to ratify norms under Para 4.7 of HBP V1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	For export of 1 Million bottle, 100ml Each
Amoxicillin & Clavulanate Potassium for oral Suspension BP 228.5mg	Number	1.	Amoxicillin Trihydrate	4820.605 kg
		2.	Potassium Clavulanate Diluted (Pot. Clavulanate + Silicon dioxide 1:1, Bulk Non-Sterile)	660.074 kg A
		3.	Glass bottle	Relevant, As per packing policy.
		4.	Screw Cap	
		5.	Dosing Cap	

RA may take appropriate action as per the decision of Norms Committee.

180	**Case No.:221/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00225/AM15/	RLA File :03/94/040/00995/AM14/	Lic.No/Date:0310769240 05.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/288/2014-PI(Norms) dated 11.11 .2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Amoxicillin and Clavunlanate Potassium for Oral Suspension

S.NO.	Import Items	For export of 1 No. Pack		
		75 ml	125 ml	200 ml
1	Amoxycillin Trihydrate	10.080 gm	16.695 gm	26.145 gm
2	Clavulanate Potassium Syloid mix	1.6051 gm	2.6802	4.2883 gm
3	Silicon Dioxide	1.50 gm	2.50 gm	4.00 gm
4 to 7	Packing Materials	Relevant as per packing policy		

RA concerned may take further necessary action as per above decision of NC

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

181

Case No.:222/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
HQ File :01/82/050/00226/AM15/	RLA File :03/94/040/00985/AM14/	Lic.No/Date:0310769244 05.02.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/290/2014-PI(Norms) dated 11.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
ENTECAVR MONOHYDRATE	1 kg	1	Dibenzyloxy Guanine (2-amino-1,9-Dihydro-9 [1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-Methylenecyclopentyl]-6H-purin-6-one)	1.928

RA concerned may take further necessary action as per above decision of NC.

182

Case No.:224/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
HQ File :01/82/050/00228/AM15/	RLA File :03/94/040/00979/AM14/	Lic.No/Date:0310769253 05.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/291/2014-PI(Norms) dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP V1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. kg/kg
EXEMESTANE	kg	1.	Androstenedione	2.38
		2.	Dichloro Dicyano Benzoquinone (DDQ)	1.70

RA may take appropriate action as per the decision of Norms Committee.

183

Case No.:225/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
HQ File :01/82/050/00229/AM15/	RLA File :03/94/040/00991/AM14/	Lic.No/Date:0310769247 05.02.2014	Defer Date:

Decision :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2014-PI(Norms) dated November 2014 and in consultation with technical authority present in meeting, decided

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Tenofovir Disoproxil Fumarate (6 Export Item)

S.NO.	Export Items	Import recommended per Tablets (Qty in mg)			
		Tenofovir Disoproxil Fumarate	Emtricitabine	Efavirenz	Lamuvdine
1	Tenofovir Disoproxil Fumarate 300 mg / Tablets	306.0	NIL	NIL	NIL
2	Tenofovir Disoproxil Fumarate 300 mg + Emtricitabine 200 mg Tablets	306.0	204.0	NIL	NIL
3	Lamivudine 300 mg + Tenofovir Disoproxil Fumarate 300 mg Tablets	306.0	NIL	NIL	306.0
4	Efavirenz 600 mg+Emtricitabine 200 mg + Tenofovir Disoproxil Fumarate 300 mg, Tablets	306.0	204.0	612.0	NIL
5	Efavirenz 600 mg + Tenofovir Disoproxil Fumarate 300 mg + Emtricitabine 200 mg, Tablets	306.0	204.0	612.0	NIL
6	Tenofovir Disoproxil fumarate 300 mg +Lamivudine 300 mg + Efavirenz 600 mg	306.0	NIL	612.0	306.0

[B]
Tenofovir Disproxil Fumrate

Sl.No.	Import items	Qty recommended kg/kg
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.80
2.	Chloromethyl Isopropyl Carbonate	1.3527
3.	N-Methyl 2-Pyrrolidone	1.4878
4.	Fumaric Acid	0.26
5.	Methylene Dichloride	6.70
6	Isopropyl Acetate	2.35

[C]
Emtrcitabine

Sl.No.	Import items	Qty recommended kg/kg
1.	(2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3] oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester. (FCME Compound)	2.50
2.	Sodium Borohydride	0.51
3.	Dipotassium Hydrogen Phosphate	2.075

[D]
Lamuvidine

Sl.No.	Import items	Qty recommended kg/kg

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19
2.	SODIUM BOROHYDRIDE	0.48
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849
4.	SALICYLIC ACID	0.79
5.	TRIETHYLAMINE	0.575
6	ETHYL ACETATE	1.795

[E]
Efavring

Sl.No.	Import items	Qty recommended kg/kg
1.	(S)-5-Chloro-alpha-(Cyclopropylethynyl)-2-Amino-alpha-(Trifluoromethyl) Benzenemethanol (EV-I compound)	0.987
2.	n-HEPTANE	3.653

RA concerned may take further necessary action as per above decision of NC

184

Case No.:149/3/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

185

Case No.:168/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/00172/AM15/	RLA File :03/94/040/01009/AM14/	Lic.No/Date:0310769592 06.02.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2014-PI(Norms) dated November 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Tenofovir Disoproxil Fumarate (6 Export Item)

S.NO.	Export Items	Import recommended per Tablets (Qty in mg)			
		Tenofovir Disoproxil Fumarate	Emtricitabine	Efavirenz	Lamuvdine
1	Tenofovir Disoproxil Fumarate 300 mg / Tablets	306.0	NIL	NIL	NIL
2	Tenofovir Disoproxil Fumarate 300 mg + Emtricitabine 200 mg Tablets	306.0	204.0	NIL	NIL

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3	Lamivudine 300 mg + Tenofovir Disoproxil Fumarate 300 mg Tablets	306.0	NIL	NIL	306.0
4	Efavirenz 600 mg+Emtricitabine 200 mg + Tenofovir Disoproxil Fumarate 300 mg, Tablets	306.0	204.0	612.0	NIL
5	Efavirenz 600 mg + Tenofovir Disoproxil Fumarate 300 mg + Emtricitabine 200 mg, Tablets	306.0	204.0	612.0	NIL
6	Tenofovir Disoproxil fumarate 300 mg +Lamivudine 300 mg + Efavirenz 600 mg	306.0	NIL	612.0	306.0

[B]
Tenofovir Disproxil Fumrate

Sl.No.	Import items	Qty recommended kg/kg
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.80
2.	Chloromethyl Isopropyl Carbonate	1.3527
3.	N-Methyl 2-Pyrrolidone	1.4878
4.	Fumaric Acid	0.26
5.	Methylene Dichloride	6.70
6	Isopropyl Acetate	2.35

[C]
Emtrcitabine

Sl.No.	Import items	Qty recommended kg/kg
1.	(2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3] oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester. (FCME Compound)	2.50
2.	Sodium Borohydride	0.51
3.	Dipotassium Hydrogen Phosphate	2.075

[D]
Lamuvidine

Sl.No.	Import items	Qty recommended kg/kg
1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19
2.	SODIUM BOROHYDRIDE	0.48
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849
4.	SALICYLIC ACID	0.79
5.	TRIETHYLAMINE	0.575
6	ETHYL ACETATE	1.795

[E]
Efavring

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.	Import items	Qty recommended kg/kg
1.	(S)-5-Chloro-alpha-(Cyclopropylethynyl)-2-Amino-alpha-(Trifluoromethyl) Benzenemethanol (EV-I compound)	0.987
2.	n-HEPTANE	3.653

RA concerned may take further necessary action as per above decision of NC

186	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

187	**Case No.:8/3/82-ALC4/2014**	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

188	**Case No.:10/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of pharmaceuticals for thier comments. The case is deferred for 22.12.2014.			

189	**Case No.:59/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of \pharmaceuticals frothier comments. The case is deferred for 22.12.2014			

190	**Case No.:49/3/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00053/AM15/	RLA File :09/24/040/00562/AM14/	Lic.No/Date:0910059197 07.02.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/250/2014-PI(Norms) dated October 2014, it was decided to ratify the norms under Para 4.7 of			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
SIMVASTATIN	1 kg	1.	Activated carbon	0.035
		2.	Cyclohexane	1.77
		3.	Dimethylformamide	1.33
		4.	Imidazole	0.58
		5.	Lovastatin	1.39
		6.	Methane sulphonic acid	0.06
		7.	Methanol	8.63
		8.	Methyl Iodide	0.166
		9.	Methylene chloride	2.43
		10.	Pyrrolidine	0.778
		11.	Tertiary butyldimethylsilyl chloride	0.779
		12	Tetra hydrofuran	3.04

RA may take appropriate action as per the decision of Norms Committee.

191	**Case No.:151/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00155/AM15/	RLA File :03/94/040/01022/AM14/	Lic.No/Date:0310769755 07.02.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

192	**Case No.:21/4/82-ALC4/2014**	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of pharmaceuticals for their comments. The case is deferred for 22.12.2014			

193	**Case No.:166/3/82-ALC4/2014**	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:10.12.2014
	Decision : It was decided to defer the case for 10.12.2014 for comments of Department.			

KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

of Pharmaceuticals.

194	**Case No.:65/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

195	**Case No.:132/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

196	**Case No.:57/6/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00459/AM15/	RLA File :03/94/040/01074/AM14/	Lic.No/Date:0310772498 28.02.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 31/82 meeting dated 01.11.2011 and it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Dimethyl Amino Pyridine	0.09 kg
		2.	N,N-Dimethyl Formamide	1.52 kg
		3.	S(+) 4-Phenyl-2-Oxazolidinone	0.93 kg
		4.	Borane Dimethyl Sulfide	0.424 kg
		5.	(R)-2-Methyl-CBS-Oxazaborolidine (1 M Solution in Toluene)	0.057 kg
		6.	N,O-Bis (Trimethylsilyl) Acetamide	1.07 kg
		7.	Tetrahydrofuran	0.074 kg

RA concerned may take further necessary action as per above decision of NC.

197	**Case No.:34/4/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

198	**Case No.:178/6/82-ALC4/2014**	Party Name:CLARION DRUGS LTD.,	Meet No/Date:11/82-ALC4/2014	**Status: Approved**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			26.11.2014	
	HQ File :01/82/050/00580/AM15/	RLA File :50/24/040/00012/AM14/	Lic.No/Date:5010001998 04.03.2014	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/51/2014-Ch. II dated 13.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	QTY
3-NITRO ACETOPHENONE (99% ASSY.VALUE)	Kg	1.	ACETOPHENONE (99.50% ASSY. VALUE)	0.765 kg
3-HYDROXY ACETOPHENONE (99% ASSY.VALUE)	kg	1.	ACETOPHENONE (99.50% ASSY. VALUE)	1.896 kg

RA may take appropriate action as per the decision of Norms Committee.

199	**Case No.:46/6/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

200	**Case No.:33/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00435/AM15/	RLA File :03/94/040/00993/AM14/	Lic.No/Date:0310773117 05.03.2014	Defer Date:22.12.2014

Decision : It was decided to send a copy of application to Department of pharmaceuticals for their comments. The case is deferred for 22.12.2014.

201	**Case No.:34/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:22.12.2014

Decision : It was decided to send a copy of application to Department of \pharmaceuticals frothier comments. The case is deferred for 22.12.2014

202	**Case No.:32/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00434/AM15/	RLA File :03/94/040/01104/AM14/	Lic.No/Date:0310774050 11.03.2014	Defer Date:22.12.2014

Decision : It was decided to send a copy of application to Department of

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

pharmaceuticals frothier comments. The case is deferred for 22.12.2014

203	**Case No.:3/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00007/AM15/	RLA File :04/24/040/00258/AM14/	Lic.No/Date:0410156078 11.03.2014	Defer Date:12.11.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.			

204	**Case No.:30/3/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

205	**Case No.:26/6/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00428/AM15/	RLA File :03/94/040/01123/AM14/	Lic.No/Date:0310774412 13.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/336/2013-PI(Norms) dated 26.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ARTESUNATE	1 Kg	1.	ARTEMISININ	0.889 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

206	**Case No.:11/9/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00808/AM15/	RLA File :09/24/040/00618/AM14/	Lic.No/Date:0910059558 13.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

207	**Case No.:56/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

208	**Case No.:57/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

209	**Case No.:58/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:26.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

210	**Case No.:1/4/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00249/AM15/	RLA File :03/94/040/00999/AM14/	Lic.No/Date:0310774824 18.03.2014	Defer Date:
	Decision :Withdrawn as the licence was issued on repeat basis under para 4.7.1.			

211	**Case No.:42/4/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:22.12.2014
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 22.12.2014.			

212	**Case No.:43/24/82-ALC4/2013**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date:0310774773 18.03.2014	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

213	**Case No.:42/6/82-ALC4/2014**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00444/AM15/	RLA File :03/95/040/00997/AM14/	Lic.No/Date:0310774745 18.03.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/145/2013-PI(Norms) dated 01.12.2014, it was decided to ratify the norms			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार महानिदेशालय
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Omeprazole Pellets 8.5%.	1 kg	1.	Omeprazole	0.08585
		2.	Mannitol	0.085
		3.	Hydroxy Propyl Methyl Cellulose E5 (HPMC)	0.055
		4.	Methacrylic Acid Co-polymer Dispersion (L-30D) (30% Dispersion) in liquid.	0.397
		5.	Titanium Dioxide	0.011

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:124/6/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
214	HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

	Case No.:39/6/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00441/AM15/	RLA File :03/94/040/01136/AM14/	Lic.No/Date:0310775043 19.03.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

215

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity	0.220 kg

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			99%)	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:172/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00574/AM15/	RLA File :52/24/040/00035/AM14/	Lic.No/Date:5210040850 25.03.2014	Defer Date:

216 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522
		2.	HEPTANE	0.44

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:173/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00575/AM15/	RLA File :52/24/040/00039/AM14/	Lic.No/Date:5210040851 25.03.2014	Defer Date:

217 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522
		2.	HEPTANE	0.44

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:123/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00525/AM15/	RLA File :05/23/040/00528/AM14/	Lic.No/Date:0510382641 25.03.2014	Defer Date:

Decision :

218 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 26.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 8080 PACKED IN 1,277 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	TERE PHTHALIC ACID	0.447 kg
		2.	2-ETHYL HEXANOL	0.740 kg
		3.	HM-HDPE DRUMS MADE OF HM-HDPE	As per packing policy

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार महानिदेशालय
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			BLOWING GRADE	

RA may take appropriate action as per the decision of Norms Committee.

219	**Case No.:133/6/82-ALC4/2014**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00535/AM15/	RLA File :05/24/040/00487/AM14/	Lic.No/Date:0510382643 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-CARVONE	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE ORANGE OIL)	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

220	**Case No.:134/6/82-ALC4/2014**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00536/AM15/	RLA File :05/24/040/00485/AM14/	Lic.No/Date:0510382650 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CARVACROL	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE ORANGE OIL)	3.20 kg

RA may take appropriate action as per the decision of Norms Committee.

221	**Case No.:15/6/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00417/AM15/	RLA File :03/94/040/01159/AM14/	Lic.No/Date:0310775957 26.03.2014	**Defer Date:22.12.2014**

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

222	**Case No.:116/6/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00518/AM15/	RLA File :56/24/040/00053/AM14/	Lic.No/Date:5610003946 26.03.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

223	**Case No.:127/6/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:22.12.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 22.12.2014			

224	**Case No.:60/6/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:22.12.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/315/2014-PI(Norms) dated 22.12.2014, it was decided to call from the firm the following technical details: i) Copy of certificate of Analysis of Imported Azithromycin Dihydrate IP grade on Actual content basis vis-avis specifications under Indian Pharmacopia. ii) A similar COA of the Export Product vis-avis the specifications laid down in USP -36 iii) Justification / Reasons for Reprocessing. The case was deferred for 22.12.2014.			

225	**Case No.:83/5/82-ALC4/2014**	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00400/AM15/	RLA File :09/24/040/00666/AM14/	Lic.No/Date:0910059688 01.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

226	**Case No.:35/6/82-ALC4/2014**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00437/AM15/	RLA File :03/94/040/00914/AM14/	Lic.No/Date:0310776774 02.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

227	**Case No.:51/6/82-ALC4/2014**	Party Name:PERFECT INDUSTRIES PRIVATE	Meet No/Date:11/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार महानिदेशालय
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LIMITED.	26.11.2014	
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:22.12.2014
	Decision : It was decided to send a copy of application to Department of C&PC The case is deferred for 22.12.2014			

228	**Case No.:50/6/82-ALC4/2014**	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

229	**Case No.:147/6/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00549/AM15/	RLA File :07/24/040/00489/AM14/	Lic.No/Date:0710103377 03.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

230	**Case No.:137/6/82-ALC4/2014**	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00539/AM15/	RLA File :07/24/040/00490/AM14/	Lic.No/Date:0710103378 03.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

231	**Case No.:20/6/82-ALC4/2014**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals			

232	**Case No.:17/6/82-ALC4/2014**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00419/AM15/	RLA File :03/94/040/00023/AM15/	Lic.No/Date:0310778781 21.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2012/Ch II dated 25.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export	S.No	Import Product	Quantity

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Quantity			Allowed
Methyl Paraben	14 kg	1.	Para Hydroxy Benzoic Acid	0.969 kg
			Methanol	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

233	**Case No.:19/6/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00421/AM15/	RLA File :03/94/040/00051/AM15/	Lic.No/Date:0310779059 22.04.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 17.01.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hydrochloride BP	1 kg	1.	M-Chloropropiophenone	0.85 kg
		2.	Methylene Chloride/MDC/Methylene Dichloride	2.00 kg
		3.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

234	**Case No.:156/6/82-ALC4/2014**	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00558/AM15/	RLA File :07/24/040/00483/AM14/	Lic.No/Date:0710103670 23.04.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

235	**Case No.:183/6/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.

236	**Case No.:10/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00807/AM15/	RLA File :09/24/040/00047/AM15/	Lic.No/Date:0910059875 25.04.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 26.11.2014 for comments of Department of Pharmaceuticals

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

237	**Case No.:237/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

238	**Case No.:9/9/82-ALC4/2014**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00806/AM15/	RLA File :09/24/040/00036/AM15/	Lic.No/Date:0910060006 07.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

239	**Case No.:236/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC			

240	**Case No.:240/6/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00642/AM15/	RLA File :07/21/040/00092/AM15/	Lic.No/Date:0710103970 08.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

241	**Case No.:238/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

242	**Case No.:40/5/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00357/AM15/	RLA File :56/24/040/00007/AM15/	Lic.No/Date:5610004192 19.05.2014	Defer Date:
	Decision : Withdraw as the case was already approved in 9/82 meeting dated 20.10.2014			

243	**Case No.:88/6/82-ALC4/2014**	Party Name:UPL	Meet No/Date:11/82-	**Status:Deffered**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	ALC4/2014 26.11.2014	**and Re-indexed**
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

244	**Case No.:169/6/82-ALC4/2014**	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00571/AM15/	RLA File :07/24/040/00052/AM15/	Lic.No/Date:0710104283 21.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011/Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DITHIOTHREITOL/DTT	1 kg	1.	CIS-2-BUTENE 1,4 DIOL	3.038 kg
			THIOACETIC ACID	2.581 kg

RA may take appropriate action as per the decision of Norms Committee.

245	**Case No.:17/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00814/AM15/	RLA File :09/24/040/00093/AM15/	Lic.No/Date:0910060176 22.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

246	**Case No.:223/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

247	**Case No.:86/8/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00750/AM15/	RLA File :03/94/040/00160/AM15/	Lic.No/Date:0310783793 30.05.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

248	**Case No.:161/6/82-ALC4/2014**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014	**Status: Approved**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			26.11.2014	
	HQ File :01/82/050/00563/AM15/	RLA File :05/23/040/00077/AM15/	Lic.No/Date:0510388035 03.06.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

249	**Case No.:165/6/82-ALC4/2014**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

250	**Case No.:228/6/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00630/AM15/	RLA File :22/24/040/00017/AM15/	Lic.No/Date:2210014962 05.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

251	**Case No.:69/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00471/AM15/	RLA File :03/95/040/00041/AM15/	Lic.No/Date:0310784601 06.06.2014	Defer Date: 22.12.2014.
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

252	**Case No.:90/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00492/AM15/	RLA File :03/95/040/00075/AM15/	Lic.No/Date:0310784592 06.06.2014	Defer Date: 22.12.2014.
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

253	**Case No.:92/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00494/AM15/	RLA File :03/95/040/00072/AM15/	Lic.No/Date:0310784695 06.06.2014	Defer Date: 22.12.2014.
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

254	**Case No.:94/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00496/AM15/	RLA File :03/95/040/00067/AM15/	Lic.No/Date:0310784605 06.06.2014	Defer Date:26.11.2014

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/767/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Metformin Hcl	1 kg	1	Dicyanodimide	0.567
		2	Di-Methylamine Hcl	0.60
		3	Methanol	0.237

RA concerned may take further necessary action as per above decision of NC.

255	**Case No.:96/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00498/AM15/	RLA File :03/95/040/00071/AM15/	Lic.No/Date:0310784633 06.06.2014	Defer Date: 22.12.2014.

Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.

256	**Case No.:98/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00500/AM15/	RLA File :03/95/040/00074/AM15/	Lic.No/Date:0310784664 06.06.2014	Defer Date: 22.12.2014.

Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.

257	**Case No.:100/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00502/AM15/	RLA File :03/95/040/00073/AM15/	Lic.No/Date:0310784657 06.06.2014	Defer Date: 22.12.2014.

Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.12.2014.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

258	Case No.:103/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00505/AM15/	RLA File :03/95/040/00069/AM15/	Lic.No/Date:0310784587 06.06.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/767/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Metformin Hcl	1 kg	1	Dicyanodimide	0.567
		2	Di-Methylamine Hcl	0.60
		3	Methanol	0.237

RA concerned may take further necessary action as per above decision of NC.

259	Case No.:150/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00552/AM15/	RLA File :05/23/040/00099/AM15/	Lic.No/Date:0510388492 09.06.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

260	Case No.:153/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00555/AM15/	RLA File :05/23/040/00098/AM15/	Lic.No/Date:0510388491 09.06.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

261	Case No.:67/9/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

262	Case No.:148/6/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2014	Status:Deffered and Re-indexed

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		26.11.2014	
HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date:0510388412 09.06.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

263

Case No.:226/6/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
HQ File :01/82/050/00628/AM15/	RLA File :22/24/040/00018/AM15/	Lic.No/Date:2210014981 12.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/274/2014-PI(Norms) dated 30.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74
		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item

RA may take appropriate action as per the decision of Norms Committee.

264	**Case No.:22/8/82-ALC4/2014**	Party Name:HETERO LABS	Meet No/Date:11/82-	**Status:Deferred**

निर्मल कुमार NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LIMITED	ALC4/2014 26.11.2014	**and Re-indexed**
	HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

	Case No.:149/6/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
265	HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date:0510388673 13.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

	Case No.:151/6/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
266	HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date:0510388672 13.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

	Case No.:166/6/82-ALC4/2014	Party Name:KORES (INDIA) LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
267	HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date:3110064371 13.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
268	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

	Case No.:152/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
269	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date:0510388704 16.06.2014	Defer Date: 22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

270	**Case No.:234/6/82-ALC4/2014**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00636/AM15/	RLA File :34/24/040/00071/AM15/	Lic.No/Date:3410040266 17.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty.
DiButyl tin Diacetate (DBTDA)	1Kg	1.	Tin Ingots	0.418 kg
		2	Aluminium Grit/ Granules	0.071 kg
		3	Butene-1	0.542 kg
60/40 Mix Butyl Tin Chloride (60/40 MBTC)	1kg	1.	Tin Ingots	0.447 kg
		2	Aluminium Grit/ Granules	0.048 kg
		3	Butene-1	0.368 kg
CF-200 (Blend of 40% mono-butyl-tin Trichloride and 3.5% of HF)	1kg	1.	Tin Ingots	0.199 kg
		2	Aluminium Grit/ Granules	0.025 kg
		3	Butene-1	0.180 kg

RA may take appropriate action as per the decision of Norms Committee.

271	**Case No.:159/6/82-ALC4/2014**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00561/AM15/	RLA File :05/23/040/00116/AM15/	Lic.No/Date:0510388788 18.06.2014	Defer Date:26.11.2014

Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.

RA concerned may take further necessary action as per above decision of NC.

272	**Case No.:164/6/82-ALC4/2014**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:22.12.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch II dated 23.09.2014, it was decided to call from the firm the following technical details/clarifications:

- Details of manufacturing process with chemical reactions, molecular formula, molecular and

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Com.
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New

structural formulae and molecular weights.
• stage wise percentage Yields
• Material balance
• CA certificate the regarding past three years production of the export item and corresponding consumption of different raw materials.
• Detail of by-products/co-products formed in the above production with quantities and values certified by CA.
• Detail of by-products recovered and their sale realizations
• Authentic technical literature in support of manufacturing process and norms applied for import.
The case was deferred for 22.12.2014.

273	**Case No.:142/6/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00544/AM15/	RLA File :05/23/040/00105/AM15/	Lic.No/Date:0510388965 20.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

274	**Case No.:64/4/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00312/AM15/	RLA File :09/24/040/00154/AM15/	Lic.No/Date:0910060520 23.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

275

Case No.:72/9/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
HQ File :01/82/050/00869/AM15/	RLA File :03/94/040/00256/AM15/	Lic.No/Date:0310785815 23.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty.
Antioxidant - PX-3806 Octylated N Phenyl -1-napthylamine	Kg	1.	N-Phenyl-1-Naphthylamine	0.971 kg
		2	Di-isobutylene - HP	0.647 kg
		3	Fulcat 22B (Solid Acid Catalyst)	0.085 kg
		4	Methanol	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

276	**Case No.:71/9/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date:0310785955 24.06.2014	Defer Date:22.122014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC			

277	**Case No.:83/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00880/AM15/	RLA File :03/94/040/00223/AM15/	Lic.No/Date:0310785911 24.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

278	**Case No.:68/4/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00316/AM15/	RLA File :07/24/040/00106/AM15/	Lic.No/Date:0710105379 25.06.2014	Defer Date:

Decision : In line with SION A-54 and as per earlier decision taken by NC in its 20/2 meeting dated 20.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Amoxycillin 250 mg tablets	1 number	1.	Amoxycillin Trihydrate BP/EP/USP	292.68 mg
Amoxycilling 500 mg tablets	1 number	2.	Amoxycilling Trihydrate BP/EP/USP	585.36 mg

RA may take appropriate action as per the decision of Norms Committee.

279	**Case No.:85/9/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date:0310786049 26.06.2014	Defer Date:22.11.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

280	**Case No.:203/6/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00605/AM15/	RLA File :05/23/040/00129/AM15/	Lic.No/Date:0510389118 26.06.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deparment of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL -1001 (PACKED IN 2,223 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 225.000 KGS.)	1 kg	1.	PHTHALIC ANHYDRIDE	0.349 kg
		2.	2-PROPYL HEPTANOL	0.590 kg
		3.	ISO DECANOL	0.197 kg
		4.	METHYL TIN STABILIZER	0.01 kg
		5.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 225.000 KGS.) (TOTAL NO. OF DRUMS = 2,223 NOS.)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee

281	**Case No.:74/9/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date:0310786144 27.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

282	**Case No.:69/4/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

283	**Case No.:73/9/82-ALC4/2014**	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:22.11.2014
	Decision : It was decided to send a copy of application to Petrochemicals Division of Department of Chemicals and Petrochemicals. The case is deferred for 22.12.2014.			

284	**Case No.:210/6/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date:0710105465 30.06.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:191/6/82-ALC4/2014	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00593/AM15/	RLA File :08/24/040/00139/AM15/	Lic.No/Date:0810132551 01.07.2014	Defer Date:

285

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2014/Ch II dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-SULPHO HYDRAZONE (BECA)	1 kg	1.	TOLUENE	2.075 kg
		2.	SODIUM NITRITE	0.600 kg
		3.	CAUSTIC SODA FLAKES OR CAUSTIC SODA LYE (100% REAL BASIS)	1.500 kg
		4.	SODA ASH	1.440 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:68/9/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00865/AM15/	RLA File :03/94/040/00269/AM15/	Lic.No/Date:0310786348 03.07.2014	Defer Date:

286

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011/Ch II dated 10.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
MENTHANOL (4-Isopropyl Cyclohexyl Methanol)	1 kg	1.	CUMINIQUE ALDEHYDE	1.185 kg
		2.	5% RUTHENIUM ON CARBON CATALYST	0.0035 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:205/6/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00607/AM15/	RLA File :05/23/040/00091/AM15/	Lic.No/Date:0510389355 04.07.2014	Defer Date:

287

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/7/2011/Ch II dated 17.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Azodicarbonamide	1 kg	2.	Hydrazodicarbonamide Crude 92%	1.19 kg

RA may take appropriate action as per the decision of Norms Committee

288	**Case No.:63/9/82-ALC4/2014**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00860/AM15/	RLA File :03/94/040/00177/AM15/	Lic.No/Date:0310786480 07.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

289	**Case No.:59/9/82-ALC4/2014**	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00856/AM15/	RLA File :03/94/040/00305/AM15/	Lic.No/Date:0310786553 08.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

290	**Case No.:70/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00867/AM15/	RLA File :03/94/040/00306/AM15/	Lic.No/Date:0310786550 08.07.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
TRIAMCINOLONE ACETONIDE	1 kg	1	3,20 Dioxopregna-1,4,9(11),16 Tetraen-21-Ylacetate (3 -TR)	1.00

RA concerned may take further necessary action as per above decision of NC.

291	**Case No.:192/6/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00594/AM15/	RLA File :05/23/040/00144/AM15/	Lic.No/Date:0510389472 08.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2014/Ch II dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New D

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 400 (PACKED IN 2,554 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.560 kg
		2.	ISO / NORMAL BUTANOL	0.560 kg
		3.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE (TOTAL NO. OF DRUMS = 2,554 NOS.)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee

292	**Case No.:204/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:22.12.2014
	Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2010-Ch II dated 05.11.2014, it was decided to call from the firm the following technical details/clarifications: • Details of manufacturing process with chemical equations, molecular formula, molecular and structural formulate and molecular weights. • Yield obtained in each stage. • Authentic technical literature in support of yield obtained. • CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input. The case was deferred for 22.12.2014.			

293	**Case No.:211/6/82-ALC4/2014**	Party Name:PA YAL PETROCHEM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:22.12.2014
	Decision : : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC			

294	**Case No.:64/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00861/AM15/	RLA File :03/94/040/00199/AM15/	Lic.No/Date:0310786631 09.07.2014	Defer Date:22.12.2014
	Decision : : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

295	**Case No.:80/9/82-ALC4/2014**	Party Name:MICRO ORGO-CHEM	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File	RLA File	Lic.No/Date:0310786687	Defer Date:

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00877/AM15/	:03/95/040/00292/AM15/	10.07.2014	

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee

Bn

296	**Case No.:26/9/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:22.12.2014

Decision : : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

297	**Case No.:65/9/82-ALC4/2014**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00862/AM15/	RLA File:03/94/040/00298/AM15/	Lic.No/Date:0310786813 14.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2013/Ch II dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-PIPERIDINOETHANOL	1 kg	2.	PIPERIDINE	0.694 kg

RA may take appropriate action as per the decision of Norms Committee

298	**Case No.:88/9/82-ALC4/2014**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

299	**Case No.:108/9/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

300	**Case No.:87/9/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00884/AM15/	RLA File :03/95/040/00324/AM15/	Lic.No/Date:0310786843 15.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

301	**Case No.:99/9/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00896/AM15/	RLA File :03/94/040/00155/AM15/	Lic.No/Date:0310786924 16.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012/Ch II dated 01.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ACETONITRILE	1 kg	1.	ACETIC ACID	1.766 kg

RA may take appropriate action as per the decision of Norms Committee

302	**Case No.:102/9/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00899/AM15/	RLA File :03/94/040/00130/AM15/	Lic.No/Date:0310786926 16.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012/Ch II dated 01.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ACETONITRILE	1 kg	1.	ACETIC ACID	1.766 kg

RA may take appropriate action as per the decision of Norms Committee

303	**Case No.:6/9/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: approved**
	HQ File :01/82/050/00803/AM15/	RLA File :09/24/040/00208/AM15/	Lic.No/Date:0910060667 17.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013/Ch II dated 11.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

SODIUM ASCORBYL PHOSPHATE OR C-VITE	1 kg	1.	L-ASCORBATE 2-PHOSPHATE 35% OR CALCIUM ASCORBYL PHOSPHATE	1.94 kg
		2.	ION EXCHANGE RESIN SUQING 001X8 H OR RESINE+	4.00 kg
		3.	METHANOL	3.00 kg

RA may take appropriate action as per the decision of Norms Committee

304	**Case No.:1/6/82-ALC4/2014**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

305	**Case No.:79/9/82-ALC4/2014**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

306	**Case No.:90/9/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00887/AM15/	RLA File :03/95/040/00348/AM15/	Lic.No/Date:0310787108 21.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
50% Sodium salt of Tolytriazole	1 kg	1.	Tolytriazole	0.437 kg

RA may take appropriate action as per the decision of Norms Committee

307	**Case No.:98/9/82-ALC4/2014**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00895/AM15/	RLA File :03/94/040/00110/AM15/	Lic.No/Date:0310787172 22.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

308	**Case No.:18/9/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00815/AM15/	RLA File :09/24/040/00197/AM15/	Lic.No/Date:0910060702 22.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Biotechnology			

309	**Case No.:24/9/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

310	**Case No.:25/9/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00822/AM15/	RLA File :09/24/040/00194/AM15/	Lic.No/Date:0910060700 22.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

311	**Case No.:78/9/82-ALC4/2014**	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

312	**Case No.:12/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00809/AM15/	RLA File :09/24/040/00214/AM15/	Lic.No/Date:0910060711 23.07.2014	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/285/2014-PI(Norms) dated October 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
GABAPENTIN	1 Kg.	1.	1, 1-CYCLO HEXANE DI ACETIC ACID MONO AMIDE	1.63
		2.	ACETONE	1.541
		3.	CARBON ENOANTICROMOS[	0.014

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			ACTIVATED CARBON]	
		4.	ISOPROPYL ALCOHOL	1.894
		5.	AMBERLITE RESIN IRA-67	0.00125 litre/kg

RA may take appropriate action as per the decision of Norms Committee.

313	**Case No.:107/9/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals

314	**Case No.:66/9/82-ALC4/2014**	Party Name:S.M. CHEMICALS	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00863/AM15/	RLA File :03/95/040/00304/AM15/	Lic.No/Date:0310787305 24.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2010/Ch II dated 29.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TRIPHENYL PHOSPHITE	1 kg	1.	PHENOL	0.937 kg
		2.	YELLOW PHOSPHORUS	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

315	**Case No.:96/9/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00893/AM15/	RLA File :03/95/040/00349/AM15/	Lic.No/Date:0310787290 24.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013/Ch II dated 07.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 kg	1.	MONO METHYL AMINE	0.273 kg
		2.	ETHYLENE OXIDE	0.776 kg

RA may take appropriate action as per the decision of Norms Committee

316	**Case No.:100/9/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00897/AM15/	RLA File :03/94/040/00301/AM15/	Lic.No/Date:0310787333 25.07.2014	Defer Date:22.12.2014

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

317	**Case No.:7/6/82-ALC4/2014**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

318	**Case No.:48/9/82-ALC4/2014**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

319	**Case No.:32/9/82-ALC4/2014**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:22.12.2014
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/21/2012-Ch. II dated 09.01.2014 requested the firm to furnish the following information: • Details of manufacturing process of Chloromethyl Isopropyl Carbonate with chemical equations, molecular formula, molecular weights. • Yield obtained in each step • Authentic technical literature in support of yield obtained • Material balance • CA certificate the production of export item achieved by you for the past three years and corresponding consumption of each input. • Detailed calculation, arriving at the norms applied. The case was deferred for 22.12.2014			

320	**Case No.:8/6/82-ALC4/2014**	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

321	**Case No.:97/9/82-ALC4/2014**	Party Name:YASHO	Meet No/Date:11/82-	**Status:**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	INDUSTRIES PVT.LTD.	ALC4/2014 26.11.2014	**Approved**
HQ File :01/82/050/00894/AM15/	RLA File :03/95/040/00366/AM15/	Lic.No/Date:0310787381 28.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.620 kg
		3.	ACTIVATED CLAY	0.200 kg

RA may take appropriate action as per the decision of Norms Committee

322

Case No.:22/9/82-ALC4/2014	Party Name:NATCO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/00819/AM15/	RLA File :09/24/040/00186/AM15/	Lic.No/Date:0910060757 30.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/317/2014-PI(Norms) dated 01.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Imatinib 100 mg	kg	1.	Imatinib Mesylate	121.858 mg/100 mg tabs
Imatinib 400 mg	kg	1	Imatinib Mesylate	487.431 mg/400 mg tabs

RA may take appropriate action as per the decision of Norms Committee.

323

Case No.:30/9/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00827/AM15/	RLA File :04/24/040/00033/AM15/	Lic.No/Date:0410159122 30.07.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

324

Case No.:54/9/82-ALC4/2014	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/00851/AM15/	RLA File :34/24/040/00092/AM15/	Lic.No/Date:3410040420 31.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O. No. 14010/23/2014-Ch II dated 24.06.2014, it was

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.952 kg
2,3-Dichloro Benzoyl Chloride	1 kg	1.	2,3-Dichloro Toluene	0.890 kg
2,3-Dichloro Benzoyl Cyanide	1 kg	1.	2,3-Dichloro Toluene	1.079 kg
		2.	Cuprous Cyanide	0.604 kg

RA may take appropriate action as per the decision of Norms Committee.

325	**Case No.:20/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00817/AM15/	RLA File :09/24/040/00202/AM15/	Lic.No/Date:0910060790 01.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

326	**Case No.:58/9/82-ALC4/2014**	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

327	**Case No.:49/9/82-ALC4/2014**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

328	**Case No.:29/9/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00826/AM15/	RLA File :04/24/040/00117/AM15/	Lic.No/Date:0410159129 01.08.2014	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control In-charge. The case was deferred for 22.12.2014.			

329	**Case No.:31/9/82-ALC4/2014**	Party Name:AMBERNATH	Meet No/Date:11/82-	**Status:Deffered**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		ORGANICS PVT. LTD.	ALC4/2014 26.11.2014	**and Re-indexed**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

330	**Case No.:10/6/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

331	**Case No.:15/9/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date:0910060793 04.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

332	**Case No.:14/9/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date:0910060797 04.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

333	**Case No.:44/9/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

334	**Case No.:19/9/82-ALC4/2014**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00816/AM15/	RLA File :09/24/040/00142/AM15/	Lic.No/Date:0910060792 04.08.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2013/Ch II dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HOMOSALATE (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	ISOPHORONE	0.572 kg
		2.	SALICYLIC ACID	0.572 kg

RA may take appropriate action as per the decision of Norms Committee

335	**Case No.:12/6/82-ALC4/2014**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

336	**Case No.:13/9/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00810/AM15/	RLA File :31/83/040/00110/AM15/	Lic.No/Date:3110064678 05.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 3/82 meeting date 08.05.2014 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)	One 500 mg tablet	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg/500 mg Tablets

RA concerned may take further necessary action as per above decision of NC.

337	**Case No.:27/9/82-ALC4/2014**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00824/AM15/	RLA File :09/24/040/00217/AM15/	Lic.No/Date:0910060816 06.08.2014	Defer Date:26.11.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

338	**Case No.:94/9/82-ALC4/2014**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00891/AM15/	RLA File :03/95/040/00344/AM15/	Lic.No/Date:0310787716 06.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

निर्मल कुमार NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

339	Case No.:16/9/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00813/AM15/	RLA File :09/24/040/00234/AM15/	Lic.No/Date:0910060814 06.08.2014	Defer Date:22.12.2014

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2013/Ch II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-Phenyl-3 bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927 kg
		2.	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.546 kg
		4	ANILINE	0.730 kg
		5	METHANOL	2.00 kg
		6	ACTIVATED CARBON	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

340	Case No.:81/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00878/AM15/	RLA File :03/95/040/00404/AM15/	Lic.No/Date:0310787777 07.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010/Ch II dated 04.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
5 AMINO 6 METHYL BENZIMIDAZOLONE	1 kg	1.	MELENE (3,4-DIAMINO TOLUENE)	1.200 kg
		2.	HYDRAZINE HYDRATE (AS 80% BASIS)	1.022 kg

RA may take appropriate action as per the decision of Norms Committee

341	Case No.:105/9/82-ALC4/2014	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

342	Case No.:91/9/82-ALC4/2014	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00888/AM15/	RLA File :03/95/040/00399/AM15/	Lic.No/Date:0310787837 08.08.2014	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2012/Ch II dated 27.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3 CHLORO -2- HYDARAZINE PYRIDIN	1 kg	1.	3 AMINO PYRIDINE	1.30 kg
		2.	HYDROGEN PEROXIDE (50 %)	0.942 kg
		3	SODIUM NITRITE	0.950 kg
		4	SODIUM HYDROXIDE FLAKES	2.0 kg
		5	ISO PROPYL ALCOHOL	0.210 kg
		6	N-BUTANOL	0.770 kg
		7.	HYDARAZINE HYDRATE (80-100 %)	1.00 kg
		8.	ANYHYDROUS POTASSIUM CARBONATE	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

343

Case No.:40/9/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/00837/AM15/	RLA File :07/24/040/00167/AM15/	Lic.No/Date:0710106352 11.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg
2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg
3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg
4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg

S.NO.	Import Items	For export of 1 No. NeulinTablets (Quantity in mg)			
		125 mg	200 mg	250 mg	300 mg
1	Theophyline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

344

Case No.:53/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:22.12.2014

Decision : It was decided to send a copy of application to Department of Pharmaceuticals. The case is deferred for 22.12.2014.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

345	Case No.:8/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

346	Case No.:7/9/82-ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date:0510390257 11.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

347	Case No.:93/9/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

348	Case No.:23/9/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

349	Case No.:50/9/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

350	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

351	**Case No.:28/9/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00825/AM15/	RLA File :04/24/040/00123/AM15/	Lic.No/Date:0410159219 13.08.2014	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.12.2014.			

352	**Case No.:51/9/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00848/AM15/	RLA File :04/24/040/00124/AM15/	Lic.No/Date:0410159220 13.08.2014	Defer Date:22.12.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 26.11.2014.			

353	**Case No.:33/9/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00830/AM15/	RLA File :34/24/040/00106/AM15/	Lic.No/Date:3410040445 14.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 26.11.2014 for comments of Department of C&PC.			

354	**Case No.:46/9/82-ALC4/2014**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00843/AM15/	RLA File :07/24/040/00172/AM15/	Lic.No/Date:0710106458 19.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

355	**Case No.:239/6/82-ALC4/2014**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00641/AM15/	RLA File :08/24/040/00180/AM15/	Lic.No/Date:0810133043 19.08.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/236/2014-PI(Norms) dated 30.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Amoxicillin and Clavulanate	Number	1	Potassium Clavulanate	300.90 mg/625 mg tablet

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Potassium Tablet USP 625 mg			Diluted IP with Microcrystalline Cellulose (1:1)	

RA concerned may take further necessary action as per above decision of NC.

356	**Case No.:61/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00858/AM15/	RLA File :08/24/040/00186/AM15/	Lic.No/Date:0810133062 20.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

357	**Case No.:39/9/82-ALC4/2014**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00836/AM15/	RLA File :05/24/040/00192/AM15/	Lic.No/Date:0510390613 20.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012/Ch II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-CARVONE	1 kg	1	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL).	2.50 kg

RA may take appropriate action as per the decision of Norms Committee

358	**Case No.:116/9/82-ALC4/2014**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00913/AM15/	RLA File :34/24/040/00110/AM15/	Lic.No/Date:3410040469 21.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011- Ch II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Hexyl Salicylate	1 kg	1.	n-Hexanol (Lorol C 6/Nacol 6-99)	0.510 kg
		2.	Salicylic Acid	0.682 kg

RA may take appropriate action as per the decision of Norms Committee

359	**Case No.:37/9/82-ALC4/2014**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

360

Case No.:47/9/82-ALC4/2014	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
HQ File :01/82/050/00844/AM15/	RLA File :05/24/040/00200/AM15/	Lic.No/Date:0510390642 21.08.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/63/2013-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXYBENZYL ESTER (GCLE)	1 kg	1	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81
		2	ISOPROPYL ALCOHOL	0.66
		3	DIMETHYL FORMAMIDE	1.314
		4	METHYLENE CHLORIDE	3.29
		5	2 MERCAPTO BENZO THIAZOLE	0.511
		6.	METHANOL	1.971

RA concerned may take further necessary action as per above decision of NC.

361

Case No.:41/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

362

Case No.:52/9/82-ALC4/2014	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

363	**Case No.:38/9/82-ALC4/2014**	Party Name:INDO	Meet No/Date:11/82-	**Status:Deffered**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PHYTOCHEM PHARMACEUTICALS	ALC4/2014 26.11.2014	**and Re-indexed**
	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

364	**Case No.:35/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

365	**Case No.:36/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

366	**Case No.:89/9/82-ALC4/2014**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00886/AM15/	RLA File :07/24/040/00179/AM15/	Lic.No/Date:0710106502 25.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

367	**Case No.:109/9/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00906/AM15/	RLA File :22/24/040/00048/AM15/	Lic.No/Date:2210015065 25.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

368	**Case No.:42/9/82-ALC4/2014**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date:0810133103 26.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

369	**Case No.:45/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00842/AM15/	RLA File :08/24/040/00196/AM15/	Lic.No/Date:0810133099 26.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

370	**Case No.:1/7/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00645/AM15/	RLA File :09/24/040/00261/AM15/	Lic.No/Date:0910060890 26.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

371	**Case No.:84/9/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00881/AM15/	RLA File :05/23/040/00221/AM15/	Lic.No/Date:0510390763 26.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

372	**Case No.:2/7/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

373	**Case No.:57/9/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00854/AM15/	RLA File :07/24/040/00182/AM15/	Lic.No/Date:0710106549 26.08.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
		2.	Tetrahydrofuran	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

374	**Case No.:43/9/82-ALC4/2014**	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली

	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

	Case No.:34/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status: Approved**
	HQ File :01/82/050/00831/AM15/	RLA File :05/23/040/00214/AM15/	Lic.No/Date:0510390804 28.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

375

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Kantol-400 (M) (Mixed alcohol Pthalate (C4-C6). Packed in 22128 Nos. Of HM HDPE Drums made of HM-HDPE blowing grade)	1 kg	1.	Pathalic Anhydride	0.560kg
		2.	Sabutol (Mix Alcohol)	0. 560 kg
		3.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:60/9/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
376	HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

	Case No.:76/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
377	HQ File :01/82/050/00873/AM15/	RLA File :05/23/040/00220/AM15/	Lic.No/Date:0510390922 02.09.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
378	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:041015932 8 02.09.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of C&PC.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

379	**Case No.:5/7/82-ALC4/2014**	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00649/AM15/	RLA File :08/24/040/00177/AM15/	Lic.No/Date:0810133217 03.09.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

380	**Case No.:75/9/82-ALC4/2014**	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

381

	Case No.:62/9/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Approved**
	HQ File :01/82/050/00859/AM15/	RLA File :05/24/040/00229/AM15/	Lic.No/Date:0510390975 04.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012/Ch II dated 10.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
MENTHOL	1 kg	1	RELEVANT D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL).	2.50 kg

RA may take appropriate action as per the decision of Norms Committee

382	**Case No.:55/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00852/AM15/	RLA File :08/24/040/00216/AM15/	Lic.No/Date:0810133285 10.09.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

383	**Case No.:95/9/82-ALC4/2014**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00892/AM15/	RLA File :05/23/040/00246/AM15/	Lic.No/Date:0510391100 11.09.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

384	Case No.:56/9/82-ALC4/2014	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status: Approved
	HQ File :01/82/050/00853/AM15/	RLA File :08/24/040/00160/AM15/	Lic.No/Date:0810133299 11.09.2014	Defer Date:

Decision :

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/4/2012/Ch II dated 05.06.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
CITRIC ACID ANHYDROUS USP/KOSHER	1 kg	1	CITRIC ACID ANHYDROUS	1.01 kg

RA concerned may take further necessary action as per above decision of NC.

385	Case No.:1/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00798/AM15/	RLA File :09/24/040/00329/AM15/	Lic.No/Date:0910061043 29.09.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

386	Case No.:2/9/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:22.12.2014

Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.

387	Case No.:4/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Approved
	HQ File :01/82/050/00801/AM15/	RLA File :34/24/040/00168/AM15/	Lic.No/Date:3410040593 30.09.2014	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/267/2011-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		2.	Toluene	5.20
		3.	Methanol	4.14
		4.	Acetone	2.07
		5.	Activated Carbon	0.100
		6.	Ammonium Persulphates	1.80

RA may take appropriate action as per the decision of Norms Committee.

388	**Case No.:5/9/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

389	**Case No.:103/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

390	**Case No.:104/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

391	**Case No.:111/9/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

392	**Case No.:113/9/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

393	**Case No.:114/9/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

394	**Case No.:115/9/82-ALC4/2014**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

395	**Case No.:117/9/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

396	**Case No.:83/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Date:18.11.2014
Place:New Delhi

Dy. Director General of Foreign Trade